[English]

MR. DEPUTY SPEAKER : Please conclude now.

[Translation]

PROF. PREM SINGH CHANDUMAJRA : At present only Mr. Paswan is present and if he can do something, some immediate action should be taken. We would like to be assured that we have a place in this country ...(Interruptions). The hon. Deputy Speaker is not prepared to perruit us to speech even for a minute ...(Interruptions)

MR. DEPUTY SPEAKER : Please conclude now.

PROF. PREM SINGH CHANDUMAJRA : Sir. 93 percent of the martyrs who went to gallows during the freedom struggle, belonged to the sikh community ...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Now, I would be calling the next name. Please conclude.

[Translation]

PROF. PREM SINGH CHANDUMAJRA : There were people whose lands were confiscated and out of them 90 per cent belonged to the Sikh Community and 95 per cent people...(Interruptions) the report regarding these figures is available here...(Interruptions)

SHRI TARIT BARAN TOPDAR (Barrackpore) Mr. Deputy Speaker, Sir, after the Supreme Court's decision. ...(Interruptions)

MR. DEPUTY SPEAKER : I have to give chance to a member from each party. I cannot call of them simultaneously.

(Interruptions)

SHRI TARIT BARAN TOPDAR : In our country, we have 100 per cent jute packaging industries. Compulsory jute packaging order was diluted last year. The Supreme Court up held the original order in order to support the jute packaging industry. Through you, Sir, I appeal to the textile ministry to issue orders for 100 per cent enforcement of the jute Packaging order.

[English]

MR. DEPUTY SPEAKER : I have to see all sections in the House...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : I will definitely give you the chance. Please sit down.

(Interruptions)

SHRI SATYA PAL JAIN (Chandigarh) : Mr. Deputy Speaker, Sir, last time when Shri Banatwala raised the Issue of the demolition of a house. Shri Ram Vilas Paswan has assured that no house or jhuggi would be demolished so long as their government is in power. In Chandigarh, there are two categories of house owners. The first category comprises the people who have built houses on private land or in other words they are the owners of the land. In their case objection has been made about the periphery control action. The other Category comprises jhuggi dewellers who numbers about 1 1/2 lakhs and they hail from all parts of India i.e. U.P., Bihar etc. The administration proposes to demolish there jhuggis also. I had written a letter to the Prime Minister also. In view of the assurance given by Shri Paswan, I would like to appeal to him in particular. The High court has also directed the Chandigarh administration to allot alternative accommodation before undertaking demolition of the jhuggis. But demolitions are taking place there without allotting alternative accommodation.

Secondly, the residents are being denied water and power facilities. Paswanji. in the most beautiful city of the world, out of 8 lakh population, two lakh people house been deprived of the watar and power facilities. Some action should be taken in this regard so that the poor people are not made homeless...(Interruptions)

[English]

SHRI SAT MAHAJAN (Kangra) : Sir, they had been given a chance earlier. Now, I have been given a chance to speak...(Interruptions). There is a very serious situation...(Interruptions)

[Translation]

SHRI MAJOR SINGH UBOKE (Tarantaran) : 240 students are being prevented from appearing in the examination...(Interruptions)

MR. DEPUTY SPEAKER : You have made your point. I cannot compel them to reply to each point raised during the Zero Hour.

(Interruptions)

[English]

SHRI SAT MAHAJAN : There is going to be revolt in that area.

MR. DEPUTY SPEAKER : I am allowing you and still you are getting angry.

[Translation]

Please have patience and let other Members resume their seats.

(Interruptions)

SHRI MAJOR SINGH_UBOKE Students from different states study there.

MR. DEPUTY SPEAKER : All there points have been raised by him. You have not made any new point.

(Interruptions)